



2026:AHC:125728

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 19265 of 2026

Soniya

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mukesh Chandra Gupta, Shubham Prakash Gupta
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Shubham Prakash Gupta, learned counsel for the applicants and Sri O.P. Singh, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicants with a prayer to release him on bail in Case Crime No. 47 of 2026, under Sections 80(2), 85, 115(2), 3(5) of B.N.S. and Section 3/4 D.P. Act, registered at Police Station Kotwali Mandi, District Saharanpur, during pendency of the trial.

3. It has been argued by the learned counsel for the applicant that applicant is innocent and she has been falsely implicated in this case as she is mother-in-law of the deceased. It is further submitted that deceased committed suicide by consuming poison substance, applicant, husband and father-in-law of the deceased rushed her to the hospital at the earliest, which is evident from the statement of the doctor when the deceased was admitted for treatment. It is further submitted that incident is said to have taken place on 02.02.2026, deceased died on 04.02.2026, inquest was done on 04.02.2026, whereas, the first information report has been lodged on 05.02.2026. It is further submitted that general allegations have been levelled against applicant and another co-accused persons that they tortured and harassed her for demand of dowry. It is further submitted that co-accused Rahul the husband of the deceased was present when the proceedings of inquest is going on. The applicant is languishing in jail since 22.03.2026 and the applicant is having no criminal history, undertakes that she will not misuse

the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that death of the deceased took place barely after a year of her marriage with the co-accused Rahul and applicant is mother-in-law of the deceased and as per post mortem report the cause of death could not be ascertained and viscera has been preserved and no external injury found on the persons of the deceased.

5. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

6. Let the applicant- **Soniya** involved in the aforesaid case crime be released on bail on her furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. It is clarified that anything said in this order is limited to the purpose of

determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 3, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)